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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsCOMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS*The 14th March 1944*

No. 1093-Com.—The following notifications, issued by the Government of India, Finance Department (Central Revenues), are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

SALT

New Delhi, 15th February 1944

No. 2-Camp.—In pursuance of section 5 of the Indian Salt Act, 1882 (XII of 1882), the Central Government is pleased to appoint the Collector of Central Excises and Salt, North Eastern India, to control the administration of Salt Revenue in the Province of Orissa under the said Act, excluding the territories transferred from the Presidency of Madras to the Province of Orissa under the Government of India (Constitution of Orissa) Order, 1936.

CUSTOMS

New Delhi, 15th February 1944

No. 6-Camp.—In exercise of the powers conferred by section 6 of the Sea Customs Act, 1878 (VIII of 1878), and in supersession of the notification of the Government of Bihar and Orissa, No. 2839-Com., dated the 3rd October 1924, the Central Government is pleased to appoint the undermentioned officers to be officers of Customs in respect of the ports specified against each and to exercise the powers conferred, and to perform the duties imposed, by the said Act on such officers, namely :—

- (1) The Assistant Collector of All Customs ports in the Central Excises and Salt Revenue, Orissa Division. Province of Orissa.
- (2) The Superintendents of The Customs ports of Central Excises and Salt Revenue, Cuttack, Puri and Chandbally, Puri and Ganjam Circles. Gopalpur, respectively.
- (3) All officers in charge of the Custom Houses at the Customs ports in the Province of Orissa. The Customs ports in their respective charges.

New Delhi, 15th February 1944

No. 10-Camp.—In exercise of the powers conferred by section 6 of the Sea Customs Act, 1878 (VIII of 1878), and in supersession of the notification of the Government of Bihar and Orissa, No. 2841-Com., dated the 3rd October 1924, the Central Government is pleased to appoint the Collector of Central Excises and Salt Revenue (North Eastern India), to be the Chief Executive Officer of Sea Customs in respect of all Customs ports in Orissa.

New Delhi, 15th February 1944

No. 7-Camp.—In exercise of the powers conferred by section 188 of the Sea Customs Act, 1878 (VIII of 1878), and in supersession of the notification of the Government of Bihar and Orissa, No. 2135-R., dated the 3rd December

1870, the Central Government is pleased to empower the Collector of Central Excises and Salt Revenue, North Eastern India, to hear appeals from decisions and orders passed under the said Act by Customs-Collectors in Orissa.

K. K. CHETTUR

Deputy Secy. to the Govt. of India
The 14th March 1944

No. 1094—IIC-12/44-Com.—The following notifications, issued by the Government of India, Finance Department (Central Revenues), are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

CENTRAL EXCISES

New Delhi, 15th February 1944

No. I-D.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased to direct that—

(i) in the notification of the Government of India in the Finance Department (Central Revenues) No. 46-Central Excises, dated the 1st April 1938, for the words "Provincial Governments of Sind and Orissa" the words "Provincial Government of Sind" shall be substituted ;

(ii) in the notification of the Government of India in the Finance Department (Central Revenues) No. 21-Central Excises, dated the 26th April 1941, for the words "Provincial Governments of Orissa and Sind" the words "Provincial Government of Sind" shall be substituted.

W. A. ROSE

Under-Secy. to the Govt. of India
CUSTOMS

New Delhi, 15th February 1944

No. 8-Camp.—In exercise of the powers conferred by clause (a) of section 3 of the Sea Customs Act, 1878 (VIII of 1878), and sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased to direct that the notification of the Government of India in the Finance Department (Central Revenues) No. 71-Customs, dated the 1st April 1938, shall be cancelled.

New Delhi, 15th February 1944

No. 9-Camp.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased to direct that the notification of the Government of India in the Finance Department (Central Revenues) No. 75-Customs, dated the 1st April 1938, shall be cancelled.

SALT

New Delhi, 11th March 1944

No. 4-Camp.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased, with effect from the 15th February 1944, to cancel the notification of the Government of India in the Finance Department (Central Revenues), No. 8-Salt, dated the 2nd July 1938.

K. K. CHETTUR

Deputy Secy. to the Govt. of India

The 14th March 1944

No. 1095—5, 44-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 23rd October 1943

No. 41-I.T.C./43—In exercise of the powers conferred by sub-rule (5) of rule 84 of the Defence of India Rules, the Central Government is pleased to prohibit the clearance for home consumption or for shipment to a foreign port, of any whisky imported into British India from the United Kingdom, except where such whisky is covered by a special permit issued in this behalf by an Import Trade Controller appointed for the purpose of clause (XII) of the Notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943.

N. R. PILLAI

Secretary to Government

New Delhi, the 21st August 1943

No. 33-I.T.C./43—For the purposes of clause (viii) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, and in supersession of that Department notification No. 24-I.T.C./43, dated the 1st July 1943, the Central Government is pleased to appoint until further orders Sir Guthrie Russell, Director General, Munitions Production, in the Department of Supply to be Steel Import Controller, Mr. J. R. Walton to be Deputy Steel Import Controller and Mr. M. Siddiqui to be Assistant Steel Import Controller.

K. G. AMBEGAOKAR

Deputy Secy. to the Govt. of India

New Delhi, 12th February 1944

No. 3-I.T.C./44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, namely :—

(1) In Part II of the said Schedule—

(a) The following entries shall be inserted after the entries relating to Serial No. 36B, namely :—

6C The following Dairy and Poultry Farming Appliances, namely, cream separators, milking machines, milk sterilizing or pasteurizing plant, milk aerating and cooling apparatus, churns, butter dryers, butter workers, milk-bottle fillers and cappers, apparatus specially designed for testing milk and other dairy produce, and incubators; also component parts of these appliances provided that they can be readily fitted into their proper places in the appliances for which they are imported, and that they cannot ordinarily be used for other than dairy and poultry farming purposes. 72(9)

(b) The heading "Transport material" shall be substituted for the existing heading "Railway materials" below the entries relating to Serial No. 48.

(c) The existing Serial Nos. 49, 50 and 51 shall be renumbered as Serial Nos. 50, 51 and 52 respectively.

(d) Below the heading "Transport material" referred to in (b) above, the following entries shall be inserted, namely :—

49 Coal tubs, tipping wagons and the like conveyances designed for use on light rail track, if adapted to be worked by manual or animal labour and if made mainly of iron or steel; and component parts thereof made of iron or steel excluding articles specified in Part I of this Schedule. 74

2. In Part V of the said Schedule, the entries relating to Serial Nos. 75 and 81 shall be omitted in full.

R. J. PRINGLE

Dy. Secy. to the Govt. of India

New Delhi, 2nd October 1943

No. 38-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated 1st July 1943, namely :—

(1) In Part V of the said Schedule, the entries relating to Serial No. 64 shall be omitted; and

(2) In Part II of the said Schedule, the following entries shall be inserted after the entries relating to Serial No. 36A, namely :—

" 36B The following 71(1) "
Hardware, ironmongery and tools, namely, agricultural implements not otherwise specified, and pruning knives.

N. R. PILLAI

Secy. to the Govt. of India

New Delhi, 21st August 1943

No. 32-I.T.C./43.—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943 :—

For clause (viii) of the said notification the following clause shall be substituted, namely :—

" (viii) any goods of the descriptions specified in Part I of the Schedule which are covered by a special licence issued by the Steel Import Controller, or by a Deputy Steel Import Controller or Assistant Steel Import Controller appointed in this behalf by the Central Government."

K. G. AMBEGAOKAR

Deputy Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 15th March 1944

No. 4056-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 22nd February 1944

No. 51-Tex. (B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendment in the Cotton Textiles (Dyes and Chemicals) Control Order, 1944, namely :—

In sub-clause (3) of clause 1 of the said Order after the words "at once" the following words shall be added, namely :—

" but clause 3 shall not have effect till March 1st, 1944."

H. M. PATEL

Joint Secretary